

.
**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI
(Under Section 18 read with Section 14 of the National Green
Tribunal Act, 2010)**

ORIGINAL APPLICATION NO. 269 OF 2025

IN THE MATTER OF :

Association of Fly Ash Products Manufacturers (AFAPM)

... Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

... Respondents

**REPLY ON BEHALF OF ANSWERING RESPONDENT NO. 18/STATE
OF RAJASTHAN PERSUANT TO THE ORDER DATED 18.07.2025
PASSED IN THE CAPTIONED MATTER**

PAPERBOOK

[FOR INDEX KINDLY SEE INSIDE]

ADVOCATE FOR RESPONDENT NO.18 / STATE OF RAJASTHAN:

SHIV MANGAL SHARMA AND SAURABH RAJPAL

Filed on:16.10.2025

**BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI
 (Under Section 18 read with Section 14 of the National Green
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INDEX

S.NO	PARTICULARS	PAGE NO.
1.	REPLY ON BEHALF OF ANSWERING RESPONDENT NO. 18/STATE OF RAJASTHAN PERSUANT TO THE ORDER DATED 18.07.2025 PASSED IN THE CAPTIONED MATTER	1- 7
2.	ANNEXURE A1 True copies of the letters dated 25.04.2023 and 29.09.2025 issued to all agencies engaged in construction activities.	8 - 13
3.	ANNEXURE A2 True copy letter dated 12.12.2024 issued by RSPCB to all the Regional Officer.	14 - 15
4.	ANNEXURE A3 True copy of letters dated 25.04.2023 and 29.09.2025 issued by Rajasthan State Pollution Control Board to all coal/lignite based Thermal Power Plants including captive	16 - 25

	power plant and to all Regional Officers of RSPCB.	
5.	ANNEXURE A4 True copy of the letters dated 25.04.2023 to 29.09.2025 issued by RSPCB to Director Cum Joint Secretary, Department of Environment and Climate Change, Government of Rajasthan	26 - 27
6.	ANNEXURE A5 True copy of letters dated 25.04.2023 and 29.09.2025 issued by Rajasthan State Pollution Control Board to all building construction projects	28 - 35
7.	VAKALATNAMA	36
8.	Proof of Service	37

FILED BY:




(SHIV MANGAL SHARMA) (SAURABH RAJPAL)

(ADVOCATE FOR RESPONDENT NO.18

STATE OF RAJASTHAN)

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NEW DELHI-110024

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PLACE:NEW DELHI

DATE: 16.10.2025

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**REPLY ON BEHALF OF ANSWERING RESPONDENT NO.
18/STATE OF RAJASTHAN PERSUANT TO THE ORDER DATED
18.07.2025 PASSED IN THE CAPTIONED MATTER**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply/Objection is being filed on behalf of the Respondent No. 18 /State of Rajasthan in compliance with the notice issued by this Hon'ble Tribunal on 18.07.2025 in the above captioned matter. The answering Respondent respectfully submits as under.
2. That the present Original Application has been instituted by the Association of Fly Ash Products Manufacturers (AFAPM), seeking multiple directions regarding the utilization, allocation and regulation of fly ash generated from coal and lignite-based Thermal Power Plants (TPPs). The Application primarily challenges the Ash Utilization Notifications dated 31.12.2021, 30.12.2022, and 01.01.2024 issued by the Ministry of Environment, Forest & Climate Change (MoEF& CC) and the Guidelines dated 15.03.2024 issued by the Ministry of Power (MoP), contending that the revised framework adversely impacts Micro and Small Enterprises (MSEs) engaged in fly ash-based manufacturing activities.

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राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
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3. That, inter alia, the Applicant Association has sought directions for mandating the use of fly ash-based products in all construction works, deletion of the price-based proviso contained in Para B(8) of the 2021 Notification and restoration of the earlier regime of free or concessional fly ash supply to MSEs.
4. That the answering Respondent most respectfully submits that the issues raised in the present Application are primarily policy matters falling within the exclusive domain of the Central Government, particularly the MoEF&CC and the Ministry of Power. The role of the State Government is limited to implementation, monitoring and enforcement of the said notifications and guidelines within its territorial jurisdiction.
5. That the State of Rajasthan, through the Rajasthan State Pollution Control Board (*RSPCB herein*), has taken all necessary and timely measures to ensure effective implementation of the Ash Utilization Notifications issued by the MoEF&CC. The RSPCB has issued comprehensive directions to relevant departments, authorities and construction agencies to ensure strict compliance with the prescribed provisions relating to the use and disposal of fly ash.
6. That, in furtherance of the said objective, the following significant actions have been undertaken by the State of Rajasthan:
 - a. **Letters to Construction and Infrastructure Agencies:**
It is stated that letters dated 25.04.2023 and 29.09.2025 have been issued to all major construction and infrastructure agencies, including the Public Works Department (PWD), Central Public Works Department (CPWD), Rajasthan State Road Development & Construction Corporation Limited (RSRDC), Local Self Government Department (LSG), Urban Development & Housing Department

(UDH), Rajasthan Housing Board, Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Limited (RUDSICO), Rajasthan State Industrial Development & Investment Corporation (RIICO), National Highways Authority of India (NHAI), Railways, Housing and Urban Development Corporation Limited (HUDCO), National Buildings Construction Corporation (NBCC), and Jaipur Metro, advising them to ensure mandatory use of fly ash bricks, tiles, sintered ash aggregates and other fly ash-based materials in all construction works undertaken within a 300 km radius of thermal power plants. True copies of the letters dated 25.04.2023 and 29.09.2025 issued to all agencies engaged in construction activities are annexed herewith and marked as ANNEXURE A1.

b. **Monitoring Mechanism for Fly Ash Generation and Utilization:**

An online "Ash Portal" developed by the Central Pollution Control Board (CPCB) is operational for continuous monitoring of monthly data relating to fly ash generation and utilization. All coal/lignite-based Thermal Power Plants, including captive power plants operating within the State of Rajasthan, have been directed to upload such data by the 5th day of every subsequent month. Further, a letter dated 12.12.2024 was issued to all Regional Officers of RSPCB to ensure registration of all thermal power plants on the Ash Portal and to monitor regular uploading of ash generation and utilization data by every coal or lignite-based thermal power plant including captive power plant in compliance with the Ash notification.

The RSPCB, vide its communications dated 25.04.2023 and 29.09.2025, has issued instructions to all coal/lignite based TPPs operating in the State to ensure strict compliance with the Ash Utilization Notification.

A true copy letter dated 12.12.2024 issued by RSPCB to all the Regional Officer is annexed herewith and marked as **ANNEXURE A2.**

A true copy of letters dated 25.04.2023 and 29.09.2025 issued by Rajasthan State Pollution Control Board to all coal/lignite based Thermal Power Plants including captive power plant and to all Regional Officers of RSPCB is annexed herewith and marked as **ANNEXURE A3.**

c. **Constitution of a State-Level Monitoring Committee:**

It is stated that, in compliance with the provisions of Para E(4) of the Fly Ash Notification, letters have been issued by the Rajasthan State Pollution Control Board to the Department of Environment & Climate Change, Government of Rajasthan on 25.04.2023 and 29.09.2025, requesting for constitution of a State-level Committee to be headed by the Chairperson, RSPCB, with representatives from the Department of Power and one representative from the Department dealing with the subject matter of the concerned agency with which the dispute has arisen, for the purpose of resolving disputes between Thermal Power Plants (TPPs) and users. A true copy of the said letters dated 25.04.2023 to 29.09.2025 issued by RSPCB to Director Cum Joint Secretary, Department of Environment and Climate Change, Government of Rajasthan is annexed herewith and marked as **ANNEXURE A4.**

d. **Communication to Urban Local Bodies and Building Authorities:**

Further letters have been issued to all Urban Local Bodies, Development Authorities and Building Construction Authorities to use fly ash-based products in their projects/activities within a radius of 300 KM of Coal/Lignite based Thermal Power Plants in line with

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the MoEF&CC Notifications. A true copy of letters dated 25.04.2023 and 29.09.2205 issued by Rajasthan State Pollution Control Board to all building construction projects is annexed herewith and marked as **ANNEXURE A5.**

7. That the answering Respondent further submits that all major Thermal Power Plants located within the State, are under regular supervision of RSPCB for compliance with environmental norms and for ensuring maximum possible utilization of generated fly ash. Periodic inspections are being carried for the same.
8. That the State of Rajasthan, through RSPCB, has issued directions/letters to all concerned departments, thermal power plants and construction agencies to ensure compliance with the Fly Ash Notification, including mandatory utilization of fly ash in construction projects, submission of monthly reports on the Ash Portal and annual audit reporting by the TPPs. These measures are being continuously monitored by RSPCB to ensure effective implementation of the provisions of the Fly Ash Notification.
9. That letters have been issued to all relevant construction agencies undertaking government-funded projects, including public infrastructure, housing, and road works, to ensure utilization of fly ash and fly ash-based products in accordance with the provisions of the Fly Ash Notification.
10. That the grievances raised by the Applicant are directed primarily against policy-level decisions of the Central Government concerning the distribution, pricing, and management of fly ash.
11. It is submitted that without prejudice to the aforesaid submissions, it is respectfully reiterated that the State of Rajasthan, through its

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Pollution Control Board is ensuring compliance with the Ash Utilization Notifications and all subsequent amendments.

12. In view of the foregoing facts and circumstances, the answering Respondent submits that the State of Rajasthan has already undertaken necessary and substantial measures for effective enforcement of the fly ash utilization framework and continues to ensure compliance with the provisions of the Fly Ash Notification through RSPCB.

13. That the Respondent No. 18 craves liberty of this Hon'ble Tribunal to file any further additional status report that may be required to be placed on record and reserves its right with regard to same.

14. That the documents annexed to present reply are true copies of their respective originals.

FILED BY:

Shivmangal Sharma

Saurabh Rajpal

(SHIV MANGAL SHARMA) (SAURABH RAJPAL) (ADVOCATE
FOR RESPONDENT NO.18
STATE OF RAJASTHAN)

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PLACE: NEW DELHI

DATE: **16.10.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 269 OF 2025

IN THE MATTER OF:

Association of Fly Ash Products Manufacturers (AFAPM)Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.Respondents

A F F I D A V I T

I, Pratibha Singh, aged about 36 years, D/o Sh. Hari Singh, working as Environmental Engineer, RSPCB Head Office, Jaipur, do hereby and solemnly affirm and state herein under:

1. That I am the Office In-Charge in the instant Reply and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That I have read the accompanying reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge
3. That the Annexures filed along with the reply are true copies of their respective originals.




DEPONENT
 पर्यावरण अभियन्ता
 राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
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VERIFICATION

Verified at _____ on this the _____ day of October, 2025.

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

ATTESTED

 NOTARY PUBLIC JAIPUR
 (RAJ) INDIA

09 OCT 2025


DEPONENT
 प्रतिभा सिंह
 पर्यावरण अभियन्ता
 राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
 जयपुर



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Ref. No. :F(P-222) Gen/RPCB/PPP/ 193-295

Date:- 25/04/2023

All agencies engaged in Construction activities,
(As per list enclosed)

Subject: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) (Copy enclosed).

Madam/Sir,

As you may be aware that the Ministry of Environment, Forest and Climate Change (MOEF & CC), has issued notification dated 31.12.2021 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. As per B(1)(2) of the said notification:-

1. "All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities; Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants. Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies make a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same".
2. "The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies".

A list of Coal or Lignite based Thermal Power Plants is enclosed.

In view of the above, you are requested to take necessary action in accordance with the provisions of the notification. Compliance to this effect may be submitted to this office on quarterly basis.

Encl: As above

Yours sincerely,

(B.Praveen)

Member Secretary

o/c [Signature]

Copy to following for information and necessary action :-

All Coal/Lignite based thermal power plants (as per list enclosed).

Member Secretary

[Signature]

Agencies engaged in Construction activities/Projects ²¹²

1. Secretary, Public Works Department, GOR, Secretariat, Jaipur.
2. Chief Engineer (R) & AS, Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
3. Chief Engineer (NH), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
4. Chief Engineer (Building), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
5. Chief Engineer (PMGSY), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
6. Managing Director, Rajasthan State Road Development & Construction Corporation LTD, VRHF+549, Jawahar Nagar, Jaipur.
7. Secretary, Local Self Government, Rajasthan, Secretariat, Jaipur.
8. Director Cum Special Secretary, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
9. Chief Engineer, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
10. Joint Secretary-I, Urban Development & Housing Department, Secretariat, Jaipur.
11. Joint Secretary-II, Urban Development & Housing Department, Secretariat, Jaipur.
12. Chief Engineer, Urban Development & Housing Department, VQVW+WV4, Hudco Regional Office, Vidyut Marg, Jyoti Nagar, near PF Office, Jaipur.
13. Commissioner, Jaipur Development Authority, Ram Kishor Vyas Bhawan, Indra Circle, Jawahar Lal Nehru Marg, Rambagh, Jaipur.
14. Commissioner, Jodhpur Development Authority, Opposite Railway Hospital, Ratanada, Jodhpur.
15. Commissioner, Ajmer Development Authority, Todarmal Marg, Civil Lines, Ajmer.
16. Housing Commissioner, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
17. Chief Engineer-I, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
18. Chief Engineer-II, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.

Agencies engaged in Construction activities/Projects

19. Executive Director, Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Limited, GOR, Jaipur.
20. Project Director, Rajasthan Urban Infrastructure Development Program, GOR, Jaipur.
21. Managing Director, Rajasthan State Industrial Development and Investment Corporation, Udyog Bhawan, Tilak Marg Road, C Scheme, Jaipur.
22. Divisional Railway Manager, Jaipur/Jodhpur/Ajmer/Kota/Bikaner.
23. Chief Engineer & Additional Secretary, Water Resource Department, GOR, Jaipur.
24. Chief Engineer & Additional Secretary, Command Area Development, Jaipur.
25. Chief Engineer Quality Control, Water Resource Department, GOR, Jaipur.
26. Chief Engineer SWRPD/ERCP, Water Resource Department, GOR, Jaipur.
27. Chief Engineer RRB & WRPA, Water Resource Department, GOR, Jaipur.
28. Chief Engineer, Water Resource Department, GOR, Kota.
29. Chief Engineer & DG-IMTI, Water Resource Department, GOR, Kota.
30. Chief Engineer (North), Water Resource Department, GOR, Hanumangarh.
31. Chief Engineer IGNP, Water Resource Department, GOR, Bikaner.
32. Chief Engineer (West) Command Area Development, Bikaner.
33. Chief Engineer, Water Resource Department, GOR, Jodhpur.
34. Regional Officer, National Highway Authority of India, Regional Office, B1, Nityanand Nagar, Queens Road, Vaishali Nagar, Jaipur.
35. Chief Engineer, Central Public Works Department, Nirman Bhawan, Sector-10, Vidyadhar Nagar, Jaipur.
36. Head Quarter Chief Engineer, South Western Command, Military Engineering Service, PIN- 908546, C/O 56 APO.





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2716804, 2716800 e-mail: member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Registered Post/Email

Ref. No. :-F(P-222) Gen/RPCB/CPP/126-127

Date:- 23.09.2025

All agencies engaged in Construction activities,
(As per list enclosed)

Sub: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024 (Copy enclosed).

Ref:- 1. Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024.

2. This office letter dated 25.04.2023.

Madam/Sir,

In continuation to this office letter dated 25.04.2023, it is reiterated that the Ministry of Environment, Forest and Climate Change (MoEF & CC), has issued notification dated 31.12.2021 & its subsequent amendments dated 30.12.2022 & 01.01.2024 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. As per B(1)(2) of the said notification:-

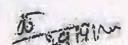
1. "All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within a radius of 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities; Provided that the coal or lignite based thermal power plant has given a notice to such agencies for making available ash to such agencies for which cost of ash and transportation shall be borne by coal or lignite based thermal power plant".
2. "The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies".

A list of Coal or Lignite based Thermal Power Plants is enclosed.

In view of the above, you are again requested to take necessary action in accordance with the provisions of the notification. Compliance to this effect may be submitted to this office on quarterly basis.

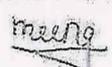
Yours sincerely,

Encl: As above


(Sharda Pratap Singh)
Member Secretary o/c

Copy to following for information and necessary action :-

1. All Coal/Lignite based thermal power plants (as per list enclosed).


Member Secretary o/c

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8. Director Cum Special Secretary, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
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22. Divisional Railway Manager, Jaipur/Jodhpur/Ajmer/Kota/Bikaner.
23. Chief Engineer & Additional Secretary, Water Resource Department, GOR, Jaipur.
24. Chief Engineer & Additional Secretary, Command Area Development, Jaipur.
25. Chief Engineer Quality Control, Water Resource Department, GOR, Jaipur.
26. Chief Engineer SWRPD/ERCP, Water Resource Department, GOR, Jaipur.
27. Chief Engineer RRB & WRPA, Water Resource Department, GOR, Jaipur.
28. Chief Engineer, Water Resource Department, GOR, Kota.
29. Chief Engineer & DG IMTI, Water Resource Department, GOR, Kota.
30. Chief Engineer (North), Water Resource Department, GOR, Hanumangarh.
31. Chief Engineer IGNP, Water Resource Department, GOR, Bikaner.
32. Chief Engineer (West) Command Area Development, Bikaner.
33. Chief Engineer, Water Resource Department, GOR, Jodhpur.
34. Regional Officer, National Highway Authority of India, Regional Office, B1, Nityanand Nagar, Queens Road, Vaishali Nagar, Jaipur.
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36. Head Quarter Chief Engineer, South Western Command, Military Engineering Service, PIN- 908546, C/O 56 APO.

**Rajasthan State Pollution Control Board**

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Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

Registered Post**Ref. No. :F(P-222) Gen/RPCB/CP/178-220****Date:- 12/12/2024**

Regional Officer, RSPCB,
Hanumangarh/Bikaner/Jhunjhunu/Sikar/Alwar/Bhiwadi/
Jaipur(North)/Jaipur(South)/Kishangarh/Pali/Nagaur/
Bharatpur/Sawaimadhopur/Jodhpur/Jaisalmer/Balotra/
Sirohi/Udaipur/Chittorgarh/Kota/Bundi/
Jhalawar/Rajsamand/Banswara/Bhilwara

Sub:- Implementation of the Ash Notification No. S.O. 5481(E) dated 31.12.2021 regarding utilization of ash of coal and lignite based thermal power plants-reg.

Ref:- Minutes of Meeting of 4th joint committee meeting vide CPCB letter no. IPC-II/TPP/CP-11/76/2022/6062 dated 07.11.2024.

Madam/Sir,

With reference to above, it is to inform that 4th (joint) meeting of Committee for monitoring the implementation of provisions of Ash Notification No. S.O. 5481(E) dated 31.12.2021 was held on 11.10.2024 through video conference. In the meeting following directions were given:-

1. Action shall be taken to ensure issuance of notices to the TPPs non-compliant with various provisions of the Ash Notification, 2021 to caution them for further course of action by SPCBs/CPCB, including imposition of environmental compensation on TPPs failed to comply minimum 80% annual ash utilization targets, in near future.
2. TPPs non-compliant with the provision of minimum 80% annual ash utilization targets during both the FYs 2022-23 and 2023-24 shall be inspected to check their overall status of compliance w.r.t. Ash Notification.
3. MoP/CEA and concerned SPCBs shall take action to ensure installation of dedicated silos by TPPs for storage of dry fly ash for at least 16 hours of ash based on installed capacity.
4. Implementation of "Guidelines on Design, Construction, O&M and Annual Certification of Coal Ash Ponds, June 2023" shall be ensured by all TPPs and the annual certification report shall be submitted annually by TPPs to concerned authorities (i.e. SPCBs, CPCB, CEA, MoEF&CC-IRO) by 30th November every year. The annual compliance audit report shall also include the status of submission of the annual certification report by the TPPs.
5. TPPs shall ensure that the ash is utilized only in the areas/avenues of usage prescribed in the Ash Notification, 2021. The area of the ash ponds/dykes exceeding the prescribed limit shall be stabilized and reclaimed with greenbelt/plantation and certified through the concerned SPCBs by 31.03.2025.

In view of the above, you are therefore, directed to ensure compliance of aforesaid directions & other directions contained in Fly Ash Notification dated 31.12.2021 & also ensure registration and regular uploading of ash data on the Ash Portal in compliance of the Fly Ash Notification dated

171



Rajasthan State Pollution Control Board

15



LiFE

Lifestyle for Environment

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

31.12.2021 by every coal or lignite based thermal power plant (including captive or co-generating stations or both).

Yours sincerely,

(Vijai N.)

Member Secretary o/c

Copy to:-

1. All Coal/Lignite based thermal power plants (As per list enclosed)
2. Group In- Charge, Textile/CD/PDF/Cement/Metal/Miscellaneous/Oil & Gas/HSW Group.
3. Master file

Member Secretary o/c



Registered

220

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Ref. No. : (P-222) Gen/RPCB/ CPP/ 390- 494

Date:- 25/04/2023

All Coal Lignite based thermal power plants including captive power plants
(As per list enclosed)

Subject: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) (Copy enclosed).

Madam Sir,

As you are aware, the Ministry of Environment, Forest and Climate Change, Govt. of India has issued notification dated 31.12.2021 regarding utilization of ash generated from Coal or Lignite based Thermal Power Plants. As per the said notification every coal or lignite based Thermal Power Plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 percent utilization of Ash (fly ash and bottom ash) generated by it in an eco-friendly manner which include following eco-friendly purposes namely:-

- (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
- (ii) Cement manufacturing, ready mix concrete;
- (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
- (iv) Construction of dam;
- (v) Filling up of low lying area,
- (vi) Filling of mine voids;
- (vii) Manufacturing of sintered or cold bonded ash aggregate;
- (viii) Agriculture in a controlled manner based on soil testing;
- (ix) Construction of shoreline protection structures in coastal districts,
- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.

Further, as per the notification, Thermal Power Plants are required to take following actions:-

1. To upload monthly information regarding ash generation and utilization by 5th of the next month on the Central Pollution Control Board (CPCB) Web portal.
2. To get conducted compliance audit for ash disposal by auditors, authorized by the Central Pollution Control Board and submit audit report by 30th November every year.
3. To submit Annual report in specified format to the State Board and CPCB by 30th April.

In view of the above, you are directed to submit compliance of the notification dated 31.12.2021 as above to the State Board by 30.04.2023.

Encl: As above

Yours sincerely,

(B.Praveen)

Member Secretary

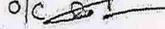
o/c



Copy to following for information and necessary action :-

1. The Group In-Charge, HBC/Mines & SCMG-DS & Legal/CD & PDF/Planning/Hazardous Waste Cell/Textile & Liquid Waste/OGM/MUID/Training Project & IEC/BMW/Solid & E-waste/PCV, Complaints, Grievances, VIP & EC Compliance/ RTI Cell, RSPCB, Jaipur.
2. Regional Officer, RSPCB,
Hanumangarh/Bikaner/Jhunjhunu/Sikar/Alwar/Bhiwadi/Jaipur(North)/Jaipur(South)/Kishangarh/Pali/
Nagaur/Bharatpur/Sawaimadhopur/Jodhpur/Jaisalmer/Balotra/Sirohi/Udaipur/Kota/Bundi/Chittorgarh/
Jhalawar/Rajsamand/Banswara/Bhilwara.

Member Secretary

o/c 

List of Captive Power Plants based on Coal/lignite

Sr. No.	Name	Address
1	M/s J. K. White Cement Works,	Village-Gotan, Tehsil-Merta, District-Nagaur
2	M/s Aditya Cement Limited, (A unit of Ultra Tech Cement Limited) (23 MW CPP),	Village Adityapuram, Tehsil & District Chittorgarh
3	M/s Aditya Cement Limited, (A unit of Ultra Tech Cement Limited) - CPP (2 X 25 MW),	Village Adityapuram, Tehsil & District Chittorgarh
4	M/s Birla Corporation Limited (Unit - Power Plant (27 MW)	Madhav Nagar, Chanderiya, Tehsil & District Chittorgarh
5	M/s J.K Cement Works, Mangrol (25 MW)	Village- Mangrol, Tehsil Nimbahera District Chittorgarh
6	M/s J.K. Cement Works, (22 MW)	Nimbahera, Tehsil Nimbahera District Chittorgarh
7	M/s Wonder Cement Limited, (Captive power 40 MW)	Village Rasoolpura, Tehsil Nimbahera District Chittorgarh
8	M/s Wonder Cement Limited, (Captive power 30 MW),	Village Rasoolpura, Tehsil Nimbahera District Chittorgarh
9	M/s Nuvoco Vista Corp. India Ltd. (25 MW)	Village Bhawaliya, Tehsil Nimbahera District Chittorgarh
10	M/s H.Z.L., (154 MW CPP) Chanderiya zinc smelter	Village Putholi Tehsil & District Chittorgarh
11	M/s H.Z.L., (100 MW CPP) Chanderiya zinc smelter	Village Putholi Tehsil & District Chittorgarh
12	M/s Ultratech Cement Ltd. (Kotputli Cement Works)	Village Mohanpura, Tehsil Kotputli District Jaipur
13	M/s Ambuja Cements Limited,	PO: Rabriyawas, Tehsil. Jaitaran, District: Pali, Rajasthan- 306709
14	M/s Ambuja Cements Limited,	PO: Rabriyawas, Tehsil. Jaitaran, District: Pali, Rajasthan- 306709
15	M/s Shree Cement Ltd,	Captive Power Plant, Village: Ras, Tehsil: Jaitaran, Dist:Pali- 306107 (Rajasthan)
16	M/s Nuvoco Vistas Corporation Ltd,	Vill- Nimbol, Teh- Jaitaran, Dist: Pali(306308)
17	M/S J.K. Lakshmi Cement Ltd.,	Village - Jaykaypuram, Teh. - Pindwara, Distt - Sirohi (Rajasthan) 307019
18	M/s UltraTech Nathdwara Cement Ltd.,	Aditya Nagar, Tehsil - Pindwara, District - Sirohi (Rajasthan)
19	M/s Mangalam Cement Ltd.	Aditya Nagar, Morak, Ramganj Mandi, Kota
20	M/s Shriram Fertilisers & Chemicals,	Shriram Nagar, Kota-324004 Ladpura, Kota
21	M/s Shriram Rayons (A unit of DCM Shriram Ind. Ltd)	Shriram Nagar, Ladpura, Kota (Raj.)
22	M/s ACC Cement Ltd,	Lakheri, Tehsil: Indergarh, District: Bundi

23	M/s Shree Cement Limited,	Village- Aandheri Deori, Masuda, Ajmer
24	M/s India Cement Limited,	Near Village- Wajvana Tehsil: Garhi, District: Banswara
25	M/s RSWM Limited (TPP Unit-I)	LNJ Nagar, Village-Mordi, Tehsil-Ghatol, District- Banswara.
26	M/s RSWM Limited (TPP Unit -II)	LNJ Nagar, Village-Mordi, Tehsil-Ghatol, District- Banswara.
27	M/s Banswara Syntex Limited (TPP Unit - I)	Industrial Area, Dahod Road, Banswara, Tehsil & District- Banswara
28	M/s Banswara Syntex Limited (TPP Unit - II)	Industrial Area, Dahod Road, Banswara, Tehsil & District- Banswara
29	M/s Shree Rajasthan Syntex Ltd. (Division Shree Rajasthan Texchem)	Post Box No.-25, Village- Patapur, Simlawar Road, Dungarpur, tehsil & district - Dungarpur
30	M/s Ultra Tech Cement Ltd, (Unit:- Birla White)	Village- Kharia Khangar, Tehsil: Bhopalgarh, District: Jodhpur
31	M/s Sangam (India) Ltd., (Yarn Dyeing and Denim Fabric/ Textile Process House)	Chhitorgarh Road, Village - Biliyakalan, Tehsil & District - Bhilwara
32	SRF Limited	Village - Jhiwana, Tehsil - Tijara, District- Alwar
33	M/s Hindustan Zinc Ltd. (Zawar Mines)	Village-Zawar, Tehsil-Sarada, District-Udaipur
34	Rajasthan Textile Mills	Bhawanimandi, jhalawar.
35	M/s Hindustan Zinc Limited, Dariba Smelter Complex	Village-Dariba, Tehsil-Railmagra, Distt.- Rajsamand (Raj.)
36	M/s Agribiotech Industries Ltd.	SP-1 56, RIICO industrial Area, Ajitgarh, Tehsil- Srimadhapur, District- Sikar
37	M/s ADS Agro industries Pvt. Ltd. (Old Name HSB Agro industries Pvt. Ltd.)	SP-67, SKS, RIICO Industrial Area, Reengus, Tehsil- Srimadhapur
38	M/s Hindustan Zinc Ltd	Village-Zawar, Tehsil-Girwa, District-Udaipur
39	Jindal Saw Limited	Village-Pur Tehsil & District:- Bhilwara

List of Isolated Coal/Lignite Based Thermal Power Plant

Sr. No.	Name of Industry	Address
1	M/s Suratgarh Super Thermal Power Station(Unit-1)	Tehsil-Suratgarh, District-Shri Ganganagar
2	M/s Suratgarh Super Thermal Power Station(Unit-2)	Tehsil-Suratgarh, District-Shri Ganganagar
3	M/s Suratgarh Super Thermal Power Station(Unit-3)	Tehsil-Suratgarh, District-Shri Ganganagar
4	M/s Suratgarh Super Thermal Power Station(Unit-4)	Tehsil-Suratgarh, District-Shri Ganganagar
5	M/s Suratgarh Super Thermal Power Station(Unit-5)	Tehsil-Suratgarh, District-Shri Ganganagar
6	M/s Suratgarh Super Thermal Power Station(Unit-6)	Tehsil-Suratgarh, District-Shri Ganganagar
7	M/s Suratgarh Super Thermal Power Station(Unit-7&8)	Tehsil-Suratgarh, District-Shri Ganganagar
8	M/s JSW energy Ltd(Old name Raj West)Unit-1&2	Village-Bhadresh, District-Barmer
9	M/s JSW energy Ltd(Old name Raj West)Unit-3&4	Village-Bhadresh, District-Barmer
10	M/s JSW energy Ltd(Old name Raj West)Unit-5&6	Village-Bhadresh, District-Barmer
11	M/s JSW energy Ltd(Old name Raj West)Unit-7&8	Village-Bhadresh, District-Barmer
12	M/s Chhabra Thermal Power Station(Unit-1&2)	Motipura, Tehsil-Chhabra, District-Baran
13	M/s Chhabra Thermal Power Station(Unit-3)	Motipura, Tehsil-Chhabra, District-Baran
14	M/s Chhabra Thermal Power Station(Unit-4)	Motipura, Tehsil-Chhabra, District-Baran
15	M/s Chhabra Thermal Power Station(Unit-5)	Motipura, Tehsil-Chhabra, District-Baran
16	M/s Chhabra Thermal Power Station(Unit-6)	Motipura, Tehsil-Chhabra, District-Baran
17	M/s Kali Sindh Thermal Power Project	Tehsil-Jhalrapatan, District-Jhalawar
18	M/s Kota Super Thermal Power Station(Unit-1&2)	Sakatpura, Tehsil-Ladpura, District-Kota
19	M/s Kota Super Thermal Power Station(Unit-3&4)	Sakatpura, Tehsil-Ladpura, District-Kota
20	M/s Kota Super Thermal Power Station(Unit-5)	Sakatpura, Tehsil-Ladpura, District-Kota
21	M/s Kota Super Thermal Power Station(Unit-6)	Sakatpura, Tehsil-Ladpura, District-Kota
22	M/s Kota Super Thermal Power Station(Unit-7)	Sakatpura, Tehsil-Ladpura, District-Kota
23	M/s Adani Power Rajasthan Ltd	Village-Kawai, Tehsil-Atru, District-Baran
24	M/s V.S.Lignite Power Private Ltd	Village-Gurha, Tehsil-Kolayat, District-Bikaner
25	M/s Neyveli Lignite Corporation Ltd.(Unit 1)	Barsingsar, District-Bikaner
26	M/s Neyveli Lignite Corporation Ltd.(Unit 2)	Barsingsar, District-Bikaner
27	M/s Giral lignite Thermal Power Project(Unit-1)	Giral, Tehsil-Sheo, District-Barmer
28	M/s Giral lignite Thermal Power Project(Unit-2)	Giral, Tehsil-Sheo, District-Barmer



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Registered Post/Email

Ref. No. :F(P-222) Gen/RPCB/CPP/ 123 -125

Date:- 29/09/2025

All Coal/Lignite based thermal power plants including captive power plants
(As per list enclosed)

Sub: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024 (Copy enclosed).

Ref:- 1. Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024.
2. This office letter dated 25.04.2023.

Madam/Sir,

In continuation to this office letter dated 25.04.2023, it is reiterated that the Ministry of Environment, Forest and Climate Change, Govt. of India has issued notification dated 31.12.2021 regarding utilization of ash generated from Coal or Lignite based Thermal Power Plants. As per the said notification every coal or lignite based Thermal Power Plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 percent utilization of Ash (fly ash and bottom ash) generated by it in an eco-friendly manner which include following eco-friendly purposes namely:-

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- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.

Further, as per the notification, Thermal Power Plants are required to take following actions:-

1. To upload monthly information regarding ash generation and utilization by 5th of the next month on the Central Pollution Control Board (CPCB) Web portal.
2. To get conducted compliance audit for ash disposal by auditors, authorized by the Central Pollution Control Board and submit audit report by 30th November every year.
3. To submit Annual report in specified format to the State Board and CPCB by 30th April.

In view of the above, you are again directed to submit compliance of the notification dated 31.12.2021 as above to the State Board by 15.10.2025.

Yours sincerely,

Encl: As above

(Sharda Pratap Singh)
Member Secretary
mrs



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Copy to following for information and necessary action :-

1. All Group In-Charge, RSPCB, Jaipur.

2. Regional Officer, RSPCB,

Hanumangarh/Bikaner/Jhunjhunu/Sikar/Alwar/Bhiwadi/Jaipur(North)/Jaipur(South)/Kishangarh/

Nagaur/Bharatpur/Sawaimadhopur/Jodhpur(Urban)/Jaisalmer/Balotra/Sirohi/Pali/Udaipur/Kota/Bundi/

Chittorgarh/Jhalawar/Rajsamand/Banswara/Bhilwara/Behror/Jaipur(City)/Jodhpur(Rural).


Member Secretary o/c


List of Captive Power Plants based on Coal/lignite

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3	M/s Aditya Cement Limited, (A unit of Ultra Tech Cement Limited) - CPP (2 X 25 MW),	Village, Adityapuram, Tehsil & District Chittorgarh
4	M/s Birla Corporation Limited (Unit - Power Plant (27 MW)	Madhav Nagar, Chanderiya, Tehsil & District Chittorgarh
5	M/s J.K Cement Works, Mangrol (25 MW)	Village- Mangrol, Tehsil Nimbahera District Chittorgarh
6	M/s J.K. Cement Works, (22 MW)	Nimbahera, Tehsil Nimbahera District Chittorgarh
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16	M/s Nuvoco Vistas Corporation Ltd,	Vill- Nimbol, Teh- Jaitaran, Dist: Pali(306308)
17	M/S J.K. Lakshmi Cement Ltd.,	Village - Jaykaypuram, Teh. - Pindwara, Distt - Sirohi (Rajasthan) 307019
18	M/s UltraTech Nathdwara Cement Ltd.,	Aditya Nagar, Tehsil - Pindwara, District - Sirohi (Rajasthan)
19	M/s Mangalam Cement Ltd.	Aditya Nagar, Morak, Ramganj Mandi, Kota
20	M/s Shriram Fertilisers & Chemicals,	Shriram Nagar, Kota-324004 Ladpura, Kota
21	M/s Shriram Rayons (A unit of DCM Shriram Ind. Ltd)	Shriram Nagar, Ladpura, Kota (Raj.)
22	M/s ACC Cement Ltd,	Lakheri, Tehsil: Indergarh, District: Bundi

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29	M/s Shree Rajasthan Syntex Ltd. (Division Shree Rajasthan Texchem)	Post Box No.-25, Village- Patapur, Simlawar Road, Dungarpur, tehsil & district - Dungarpur
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32	SRF Limited	Village - Jhiwana, Tehsil - Tijara, District- Alwar
33	M/s Hindustan Zinc Ltd. (Zawar Mines)	Village-Zawar, Tehsil-Sarada, District- Udaipur
34	Rajasthan Textile Mills	Bhawanimandi, jhalawar.
35	M/s Hindustan Zinc Limited, Dariba Smelter Complex	Village-Dariba, Tehsil-Railmagra, Distt- Rajsamand (Raj.)
36	M/s Agribiotech Industries Ltd.	SP-1 56, RIICO industrial Area, Ajitgarh, Tehsil-Srimadhapur, District- Sikar
37	M/s ADS Agro industries Pvt. Ltd. (Old Name HSB Agro industries Pvt. Ltd.)	SP-67, SKS, RIICO Industrial Area, Reengus, Tehsil- Srimadhapur
38	M/s Hindustan Zinc Ltd	Village-Zawar, Tehsil-Girwa, District- Udaipur
39	Jindal Saw Limited	Village-Pur Tehsil & District:- Bhilwara

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3	M/s Suratgarh Super Thermal Power Station(Unit-3)	Tehsil-Suratgarh, District-Shri Ganganagar
4	M/s Suratgarh Super Thermal Power Station(Unit-4)	Tehsil-Suratgarh, District-Shri Ganganagar
5	M/s Suratgarh Super Thermal Power Station(Unit-5)	Tehsil-Suratgarh, District-Shri Ganganagar
6	M/s Suratgarh Super Thermal Power Station(Unit-6)	Tehsil-Suratgarh, District-Shri Ganganagar
7	M/s Suratgarh Super Thermal Power Station(Unit-7&8)	Tehsil-Suratgarh, District-Shri Ganganagar
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9	M/s JSW energy Ltd(Old name Raj West)Unit-3&4	Village-Bhadresh, District-Barmer
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14	M/s Chhabra Thermal Power Station(Unit-4)	Motipura, Tehsil-Chhabra, District-Baran
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17	M/s.Kali Sindh Thermal Power Project	Tehsil-Jhalrapatan, District-Jhalawar
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19	M/s Kota Super Thermal Power Station(Unit-3&4)	Sakatpura, Tehsil-Ladpura, District-Kota
20	M/s Kota Super Thermal Power Station(Unit-5)	Sakatpura, Tehsil-Ladpura, District-Kota
21	M/s Kota Super Thermal Power Station(Unit-6)	Sakatpura, Tehsil-Ladpura, District-Kota
22	M/s Kota Super Thermal Power Station(Unit-7)	Sakatpura, Tehsil-Ladpura, District-Kota
23	M/s Adani Power Rajasthan Ltd	Village-Kawai, Tehsil-Atru, District-Baran
24	M/s V.S.Lignite Power Private Ltd	Village-Gurha, Tehsil-Kolayat, District-Bikaner
25	M/s.Neyveli Lignite Corporation Ltd.(Unit-1)	Barsingsar, District-Bikaner
26	M/s.Neyveli Lignite Corporation Ltd.(Unit-2)	Barsingsar, District-Bikaner
27	M/s Giral lignite Thermal Power Project(Unit-1)	Giral, Tehsil-Sheo, District-Barmer
28	M/s Giral lignite Thermal Power Project(Unit-2)	Giral, Tehsil-Sheo, District-Barmer

Registered



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. :0141-2716877

Ref. No. :F(P-222) Gen/RPCB/ CPP/ 167

Date:- 25/04/2023

Director cum Joint Secretary,
Department of Environment & Climate Change,
Government of Rajasthan,
Secretariat, Jaipur.

Subject: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) (Copy enclosed).

Sir,

As you may be aware that the Ministry of Environment, Forest and Climate Change (MOEF & CC), has issued notification dated 31.12.2021 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. The Para E(4) of the said notification states as under:-

“For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made”.

In view of the above, you are requested to constitute a committee under the chairmanship of Chairperson RSPCB having following members:-

1. Secretary Department of Power or his nominee.
2. Secretary concerning Department or his nominee

Encl: As above

Yours sincerely,


(B. Praveen)

Member Secretary





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Registered Post/Email

Ref. No. :F(P-222) Gen/RPCB/PPP/ 137

Date:- 29.09.2023

Director cum Joint Secretary,
Department of Environment & Climate Change,
Government of Rajasthan,
Secretariat, Jaipur.

Sub: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) (Copy enclosed).

Ref:- 1. Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC).
2. This office letter dated 25.04.2023.

Sir,

In continuation to this office letter dated 25.04.2023, it is reiterated that the Ministry of Environment, Forest and Climate Change (MOEF & CC), has issued notification dated 31.12.2021 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. The Para E(4) of the said notification states as under:-

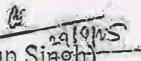
“For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made”.

In view of the above, you are again requested to constitute a committee under the chairmanship of Chairperson RSPCB having following members:-

1. Secretary Department of Power or his nominee.
2. Secretary concerning Department or his nominee

Yours sincerely,

Encl: As above


(Sharda Pratap Singh)
Member Secretary

Registered

2023



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Ref. No. : F(P-222) Gen/RPCB/CPPI/105-166

Date:- 25/04/2023

All Building Construction Projects
(As per list enclosed)

Subject:- Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) (Copy enclosed).

Madam/Sir,

As you may be aware that the Ministry of Environment, Forest and Climate Change (MOEF & CC), has issued notification dated 31.12.2021 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. As per B(8) of the said notification:-

"All building construction projects (Central, State and Local authorities, Govt undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products".
A list of Coal or Lignite based Thermal Power Plants is enclosed.

In view of the above you are advised to utilize ash bricks, tiles, sintered ash aggregate or other ash based products for your projects/activities within 300 KM of Coal/Lignite based Thermal Power Plants.

Encl: As above

Yours sincerely,

(B. Praveen)
(B. Praveen)

Member Secretary
(B. Praveen)

Copy to following for information and necessary action :-

1. GIC, HBC to issue directions to all such other developers/Building projects/Colonizers.
2. Regional Officer, RSPCB,
Hanumangarh/Bikaner/Jhunjhunu/Sikar/Alwar/Bhiwadi/Jaipur(North)/Jaipur(South)/Kishangarh/Pali/
Nagaur/Bharatpur/Sawaimadhupur/Jodhpur/Jaisalmer/Balotra/Sirohi/Udaipur/Chittorgarh/Kota/Bundi/
Jhalawar/Rajsamand/Banswara/Bhilwara to issue directions to all such other developers/Building
projects/Colonizers under your jurisdiction.

(B. Praveen)
Member Secretary
(B. Praveen)



Agencies engaged in Construction activities/Projects

1. Secretary, Public Works Department, GOR, Secretariat, Jaipur.
2. Chief Engineer (R) & AS, Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
3. Chief Engineer (NH), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
4. Chief Engineer (Building), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
5. Chief Engineer (PMGSY), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
6. Managing Director, Rajasthan State Road Development & Construction Corporation LTD, VRHF+549, Jawahar Nagar, Jaipur.
7. Secretary, Local Self Government, Rajasthan, Secretariat, Jaipur.
8. Director Cum Special Secretary, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
9. Chief Engineer, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
10. Joint Secretary-I, Urban Development & Housing Department, Secretariat, Jaipur.
11. Joint Secretary-II, Urban Development & Housing Department, Secretariat, Jaipur.
12. Chief Engineer, Urban Development & Housing Department, MVVW+WV4, Hudco Regional Office, Vidyut Marg, Jyoti Nagar, near PF Office, Jaipur.
13. Commissioner, Jaipur Development Authority, Ram Kishor Vyas Bhawan, Indra Circle, Jawahar Lal Nehru Marg, Rambagh, Jaipur.
14. Commissioner, Jodhpur Development Authority, Opposite Railway Hospital, Ratanada, Jodhpur.
15. Commissioner, Ajmer Development Authority, Todarmal Marg, Civil Lines, Ajmer.

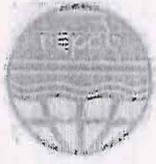


Agencies engaged in Construction activities/Projects

16. Housing Commissioner, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
17. Chief Engineer-I, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
18. Chief Engineer-II, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
19. Executive Director, Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Limited, GOR, Jaipur.
20. Project Director, Rajasthan Urban Infrastructure Development Program, GOR, Jaipur.
21. Managing Director, Rajasthan State Industrial Development and Investment Corporation, Udyog Bhawan, Tilak Marg Road, C Scheme, Jaipur.
22. Divisional Railway Manager, Jaipur/Jodhpur/Ajmer/Kota/Bikaner.
23. Chief Engineer & Additional Secretary, Water Resource Department, GOR, Jaipur.
24. Chief Engineer & Additional Secretary, Command Area Development, Jaipur.
25. Chief Engineer Quality Control, Water Resource Department, GOR, Jaipur.
26. Chief Engineer SWRPD/ERCP, Water Resource Department, GOR, Jaipur.
27. Chief Engineer RRB & WRPA, Water Resource Department, GOR, Jaipur.
28. Chief Engineer, Water Resource Department, GOR, Kota.
29. Chief Engineer & DG-IMTI, Water Resource Department, GOR, Kota.
30. Chief Engineer(North), Water Resource Department, GOR, Hanumangarh.
31. Chief Engineer IGNP, Water Resource Department, GOR, Bikaner.
32. Chief Engineer (West) Command Area Development, Bikaner.
33. Chief Engineer, Water Resource Department, GOR, Jodhpur.
34. Regional Officer, National Highway Authority of India, Regional Office, B1, Nityanand Nagar, Queens Road, Vaishali Nagar, Jaipur.
35. Chief Engineer, Central Public Works Department, Nirman Bhawan, Sector-10, Vidyadhar Nagar, Jaipur.

Agencies engaged in Construction activities/Projects

Head Quarter Chief Engineer, South Western Command, Military
Engineering Service, PO- 90516, CO 50 APO.



Rajasthan State Pollution Control Board

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Registered Post/Email

Ref. No. :F(P-222) Gen/RPCB/CP/128-130

Date:- 29.09.2025

All Building Construction Projects
(As per list enclosed)

Sub: - Compliance of provisions of the Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024 (Copy enclosed).

Ref:- 1. Fly Ash notification dated 31.12.2021 issued by the Ministry of Environment Forest and Climate Change (MoEF & CC) & its subsequent amendments dated 30.12.2022 & 01.01.2024.
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In continuation to this office letter dated 25.04.2023, it is reiterated that the Ministry of Environment, Forest and Climate Change (MoEF & CC), has issued notification dated 31.12.2021 for utilization of ash generated from the Coal or Lignite based Thermal Power Plants. Notification specifies responsibilities of various stakeholders. As per B(8) of the said notification:-

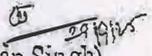
“All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of 300 kms from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not more than the price mentioned in the Schedule of Rates as specified by the Central Public Works Department (CPWD) or Public Works Department (PWD) of the State concerned or price of alternative products, if not mentioned in the Schedule of Rates”.

A list of Coal or Lignite based Thermal Power Plants is enclosed.

In view of the above, you are again advised to utilize ash bricks, tiles, sintered ash aggregate or other ash based products for your projects/activities within a radius of 300 KM of Coal/Lignite based Thermal Power Plants.

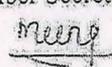
Yours sincerely,

Encl: As above


(Sharda Pratap Singh)
Member Secretary o/c

Copy to following for information and necessary action :-

1. GIC, Building & Infrastructure to issue directions to all such other developers/Building projects/Colonizers.
2. Regional Officer, RSPCB,
Hanumangarh/Bikaner/Jhunjhunu/Sikar/Alwar/Bhiwadi/Jaipur(North)/Jaipur(South)/Kishangarh/Nagaur/
Bharatpur/Sawaimadhopur/Jodhpur(Urban)/Jaisalmer/Balotra/Sirohi/Pali/Udaipur/Kota/Bundi/
Chittorgarh/Jhalawar/Rajsamand/Banswara/Bhilwara/Behror/Jaipur(City)/Jodhpur(Rural) to issue directions to all such other developers/Building projects/Colonizers under your jurisdiction.


Member Secretary o/c


Agencies engaged in Construction activities/Projects

1. Secretary, Public Works Department, GOR, Secretariat, Jaipur.
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3. Chief Engineer (NH), Public Works Department, Near Jai Mahal Palace Hotel, Kamala Nehru Nagar, Hasanpura, Jaipur.
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8. Director Cum Special Secretary, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
9. Chief Engineer, Local Self Government, G-3, Rajmahal Residency, near Civil lines, Railway crossing, Jaipur.
10. Joint Secretary-I, Urban Development & Housing Department, Secretariat, Jaipur.
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13. Commissioner, Jaipur Development Authority, Ram Kishor Vyas Bhawan, Indra Circle, Jawahar Lal Nehru Marg, Rambagh, Jaipur.
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17. Chief Engineer-I, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
18. Chief Engineer-II, Rajasthan Housing Board, Sector 12, Mansarovar, New Sanganer Road, Jaipur.
19. Executive Director, Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Limited, GOR, Jaipur.
20. Project Director, Rajasthan Urban Infrastructure Development Program, GOR, Jaipur.
21. Managing Director, Rajasthan State Industrial Development and Investment Corporation, Udyog Bhawan, Tilak Marg Road, C Scheme, Jaipur.
22. Divisional Railway Manager, Jaipur/Jodhpur/Ajmer/Kota/Bikaner.
23. Chief Engineer & Additional Secretary, Water Resource Department, GOR, Jaipur.
24. Chief Engineer & Additional Secretary, Command Area Development, Jaipur.
25. Chief Engineer Quality Control, Water Resource Department, GOR, Jaipur.
26. Chief Engineer SWRPD/ERCP, Water Resource Department, GOR, Jaipur.
27. Chief Engineer RRB & WRPA, Water Resource Department, GOR, Jaipur.
28. Chief Engineer, Water Resource Department, GOR, Kota.
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32. Chief Engineer (West) Command Area Development, Bikaner.
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34. Regional Officer, National Highway Authority of India, Regional Office, B1, Nityanand Nagar, Queen's Road, Vaishali Nagar, Jaipur.
35. Chief Engineer, Central Public Works Department, Nirman Bhawan, Sector-10, Vidyadhar Nagar, Jaipur.

Agencies engaged in Construction activities/Projects

36. Head Quarter Chief Engineer, South Western Command, Military Engineering Service, PIN- 90154K, C/O SEB APO.



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.269 OF 2025

IN THE MATTER OF:

Association of Fly Ash Products Manufacturers (AFAPM)Applicant
Versus
Ministry of Environment, Forest & Climate Change & Ors.Respondents

VAKALATNAMA

KNOW ALL to whom, these presents shall come that I/we Pratibha Singh, Respondent No.18, the above-named do hereby appoint (hereinafter called the Advocate/s) to be my/our Advocates(s) in the above-noted case, authorise him/them: -

SHIV MANGAL SHARMA and Saurabh Rajpal
Advocate for the Respondent No.18
D-291, 2nd & 3rd Floor,
Defence Colony, New Delhi-110024
Mobile: +91 70427 00133
Email: aagrajasthan1sc@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals cross-objections or petitions for executions, review as revision, withdrawal, compromise or other petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf. And I/we, undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees, is paid. I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this 7th day of October 2025.

Accepted subject to the terms of the fees.

Shivmangal Sharma

Saurabh Rajpal

Shiv Mangal Sharma and Saurabh Rajpal
D/151/2000

प्रतिभा
Client प्रतिभा सिंह
पर्यावरण अभियन्ता
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर

193

37



AAG Shiv Mangal sharma Govt. Of Rajasthan <aagrajasthan1sc@gmail.com>

Advance Service of the Reply on Behalf of Answering Respondent No. 18/State of Rajasthan Pursuant to the order dated 18.07.2025

1 message

AAG Shiv Mangal sharma Govt. Of Rajasthan <aagrajasthan1sc@gmail.com>

Thu, Oct 16, 2025 at 1:21 PM

To: "Item 1 : VK Shukla" <vkslawoffices@gmail.com>

Sir,

Kindly find attached herewith the Advance Service of the Reply on Behalf of Answering Respondent No. 18/State of Rajasthan Pursuant to the order dated 18.07.2025

--

SHIV MANGAL SHARMA

Additional Advocate General

Govt. of Rajasthan

Supreme Court of India

Mob:-9871068555, 7042700133

DISCLAIMER:

The information transmitted is intended only for the person or entity to which it is addressed and may contain confidential and/or privileged material. Any review, re-transmission, dissemination or other use of, or taking of any action in reliance upon, this information by persons or entities other than the intended recipient is prohibited. If you received this in error, please contact the sender and delete the material from your computer.

**OA 269 OF 2025 .pdf**

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